

3

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 791/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Betul Oil Limited  
V/s.  
Ruchi Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

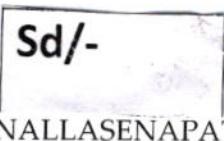
S. No.	NAME	DESIGNATION	SIGNATURE
1	Sunny Shah	Advocate for C.D.	
2	Pankti Haria	Adv. for Operational Creditor	

ORDER

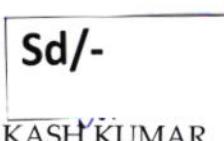
TCP No.791/I&BP/NCLT/MB/MAH/2017

For the parties are not ready to argue the matter, list this matter on 28.11.2017 with peremptory direction to the parties to argue on next date of hearing, failing which this Petition will be dismissed for default.

List this matter on 28.11.2017.

Sd/-

V. NALLASENAPATHY  
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)